

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 41206/2022

(Arising out of impugned final judgment and order dated 06-09-2022  
in WP No. 26227/2021 passed by the High Court Of M.P At Gwalior)

ARYA SAMAJ VIVAH MANDIR TRUST (REDG)

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH &amp; ORS.

Respondent(s)

( IA No.6598/2023-CONDONATION OF DELAY IN FILING and IA  
No.6600/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and  
IA No.6603/2023-EXEMPTION FROM FILING O.T. )

Date : 20-01-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE HRISHIKESH ROYFor Petitioner(s) Mr. Tripurari Ray, Adv.  
Mr. Balwant Singh Billowria, Adv.  
Mr. Anirudh Ray, Adv.  
Mr. Nithyananda Murthy P., Adv.  
Ms. Bhanu Prabha, Adv.  
Mr. Vivekanand Singh, Adv.  
Mr. Suresh Kumar Sharma, Adv.  
Mr. Gurmeet Singh, Adv.  
Mr. Manu Shanker Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

## O R D E R

Delay condoned.

Having regard to the subject-matter and grievance of the  
petitioner, let notice be issued only to respondent Nos. 1 to 4,  
returnable in four weeks.In the meanwhile and until further orders, operation and  
effect of the observations, findings and directions against the  
petitioner in the order impugned shall remain stayed.

We make it clear that this petition is being entertained only in relation to the grievance of the present petitioner, who was joined as respondent No.6 in the High Court and so far as the substantive order concerning the prayer for a writ of *habeas corpus* and the directions in relation to the parties to the said prayer are concerned, we have not passed any order in that regard.

(MEENAKSHI KOHLI)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER